

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.17
I.A No.183 of 2021 in
C.P. (IB) No.84/BB/2019

IN THE MATTER OF:


M/s. Pratap Chandra Pandhy & Ors. ... Petitioners
v.
M/s. Dreamz Infra India Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

ORDER

Due to COVID restrictions in Kerala, Hon'ble Shri Ashok Kumar Bohra, Member (J) could not be able to attend the court proceedings. Hence, it has been directed to adjourn the cases listed for the tomorrow i.e. on 24.07.2021.

Therefore, C.P. (IB)No.84/BB/2019 is adjourned to **06.08.2021**.


.. 26/07.
BY ORDER
(COURT OFFICER)